

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 618  
IB-647/ND/2020**

**IN THE MATTER OF:**

**M/s. Trijal Elektrikals Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC Code, 2016**

**Order delivered on 07.04.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Adv.Ajay Garg & Adv. Mahesh  
Sharma.**

**For the Respondent/Corporate Debtor :**

**For the Ex-management**

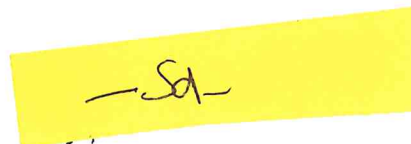
**: Mr. Akhil Shankhwar, Advocate**

**ORDER**

**IA No. 1532/2022**

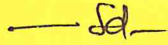
This is an application under Rule 11 of NCLT Rules 2016 wherein the Applicant has prayed for withdrawal of the main application bearing No. CP-IB-647/ND/2020 along with affidavit. This application is filed on 29.03.2022. In para 2 of the application the Applicant has submitted that a settlement has taken place between the Operational Creditor and the Corporate Debtor and the settlement agreement has been executed on 14.01.2022 at the corporate office of the Corporate Debtor.





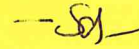
(Annu)

Ld. Counsel has submitted that the entire payment has been received. Therefore, IA 1532/2022 is **dismissed as withdrawn**. The case folders and connected papers may be sent to the record room.



— Sd —

**(Rahul Bhatnagar)**  
**Member (T)**



— Sd —

**(P.S.N Prasad)**  
**Member (J)**